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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(CRL) 1691/2025

JUST RIGHTS FOR CHILDREN ALLIANCE & ANR.....Petitioner

Through: Ms. Prabhasahay Kaur, Ms. Taruna

Panwar, Ms. Shubhra Agarwal, Ms. Rachna Tyagi, Mr. Bhuwan Ribhu,

Ms. Shashi & Ms. Harshita, Advs.

versus

STATE OF NCT OF DELHI & ORS.Respondents

Through: Mr. Sanjeev Bhandari, ASC along

with Mr. Arjit Sharma, Mr. Nikunj Bindal & Ms. Nishtha Dhall, Advs.

CORAM:

HON'BLE MR. JUSTICE RAVINDER DUDEJA

ORDER 21.05.2025

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<u>CRL.M.A. 15803/2025 (EXEMPTION FROM FILING TRANSLATED</u> COPIES ETC.)

Allowed, subject to just exceptions.

The application stands disposed of.

W.P.(CRL) 1691/2025 & CRL.M.A. 15804/2025 (FOR FILING PHOTOGRAPHS OF THE RESCUED GIRLSIN SEALED COVER)

- 1. This is a writ petition under Article 226 of the Constitution of India, 1950, read with 528 BNSS seeking issuance of a writ of mandamus to the respondents on account of grave lapses committed by the respondent authorities in handling the custody of girls (minor and adult) rescued from a commercial sexual exploitation racket.
- 2. The petitioners are the two NGO's who have filed the present writ petition.

- 3. The Ld. Counsel appearing for the petitioners submits that on 04.12.2024 and 12.12.2024, the petitioners assisted the police authorities in conducting the raids to rescue the minor girls from commercial sexual exploitation racket in Burari area and eight girls were rescued. It is submitted that police authorities failed to produce them before the Child Welfare Committee as required under Section 31 of Juvenile Justice Act, 2015 and in violation of the same they were released back into the hostile environment.
- 4. It is further submitted that petitioner followed this with Joint Commissioner Police and DCP, North District via complaint/letter dated 13.12.2024 and 07.01.2025, but no action has been taken till date.
- 5. It is submitted by the Ld. Counsel that the action of respondents in releasing the rescued minor girls without producing them before the Child Welfare Committee, violates the constitutional guarantee and mandatory provisions under the JJ Act 2015 and Immoral Traffic (Prevention) Act, 1956. It is submitted that this violation may result in the re-trafficking of the victim girls.
- 6. Issue notice. Notice accepted by Mr. Bhandari, ASC appearing for the respondent nos. 1, 4, 5 & 6. Status report be filed within four weeks.
- 7. Let notices be also issued to respondent nos. 2, 7, 8 & 9, subject to petitioners taking requisite steps returnable on 17.07.2025.
- 8. Re-notify on 17.07.2025.

RAVINDER DUDEJA, J

MAY 21, 2025/GS